

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'F' BENCH,
NEW DELHI

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
SHRI K.N. CHARY, JUDICIAL MEMBER

ITA No. 2657/DEL/2016
[Assessment Year: 2006-07]

M/s Dhingra Multimedia Pvt Ltd
C/o M/s Khandelwal Prateek & Associates
B - 31, 301, Krishna Complex,
Near Hira Sweets, Laxmi Nagar
New Delhi

Vs.

The I.T.O
Ward - 10(3)
New Delhi

PAN : AACCD 2242 C
[Appellant]

[Respondent]

Date of Hearing : 09.04.2019
Date of Pronouncement : 12.04.2019

Assessee by : None

Revenue by : Smt. Ashima Neb, Sr. DR

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the Commissioner of Income Tax [Appeals] - 3 dated 08.02.2016 pertaining to assessment year 2006-07.

2. On the earlier date of hearing on 14.02.2019, the assessee sought adjournment and on request of the assessee, the appeal was adjourned to 09.04.2019, i.e. today.

3. However, none put in appearance on behalf of the assessee when the appeal was called for hearing today i.e. 10.04.2019, nor any request for adjournment was filed. The notice of hearing was duly served on the assessee through Registered AD post. This gives an impression that the assessee is not interested in pursuing the appeal filed. We, therefore, have no option but to dismiss the appeal preferred by the assessee, placing reliance on the ratio of decisions in the following cases:-

1. *CIT Vs Multiplan (India) Pvt. Ltd. 38 ITD 320 (Del);*

2. *Late Tukoji Rao Holkar vs CWT (1996) 223 ITR 480 (MP)*

3. In the result, the appeal filed by the assessee in ITA No. 2657/DEL/2016 is dismissed.

The order is pronounced in the open court on 12.04.2019.

Sd /-

**[K.N. CHARY]
JUDICIAL MEMBER**

Sd/-

**[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Dated: 12th April, 2019.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

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